HIGH COURT OF DELHI AT NEW DELHI

No. 162/Rules/DHC Dated: 28.11.2025

PRACTICE DIRECTION

In terms of order dated 06.11.2025 passed in FAO (OS) (COMM) 139/2025 titled "Lava International Ltd. Vs. Dolby International AB & Anr"., Hon'ble the Chief Justice has been pleased to issue the following Practice Direction for information and compliance by all concerned:-

"Adjournment slips which do not cite the reasons for seeking adjournment shall not be accepted by the Court Masters."

The new format of Application for Adjournment is annexed herewith as *Annexure 'A'*.

This Practice Direction shall come into force with immediate effect.

By Order

Sd/-(ARUN BHARDWAJ) REGISTRAR GENERAL

IN THE HIGH COURT OF DELHI AT NEW DELHI APPLICATION FOR ADJOURNMENT

To,

The Court Master, High Court of Delhi, New Delhi.

Sir/Madam,

Kindly postpone the hearing of the case/s particulars whereof are given below: -

- 1. Case No.:
- 2. Is it admission or after notice Misc./Matter:
- 3. Name of the petitioner/applicant:
- 4. Name of the respondent/non-applicant:
- 5. Names of the advocates for all the parties in proper sequence with their signatures in token of consent for adjournment:
- 6. Name of the Court with date which dealt with the matter on the last hearing:
- 7. Next date of hearing:
- 8. No. of adjournments already taken:
- 9. Is there any interim stay in the matter?:
- 10. Date on which the matter is sought to be postponed:
- 11. Reason for seeking Adjournment*:

Signature of the applicant Advocate with address

^{*} Adjournment slips which do not cite the reasons for seeking adjournment shall not be accepted by the Court Masters.